

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2841
TO BE ANSWERED ON 02.12.2016

HIGHER EDUCATION TO ORPHANS

2841. SHRIMATI HEMA MALINI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there are any special schemes, programmes, scholarship etc, to provide higher education to orphans;
- (b) If so, the details thereof and if not, the reasons therefor;
- (c) the number of orphans benefited therefrom during each of the last three year and the current year, State/UT-wise; and
- (d) the other steps taken by the Government to help the orphans in gaining education and employment along with the details of quota in house/gas/petrol pump allotment to orphans?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (c): The National Institute of Public Cooperation and Child Development (NIPCCD), an autonomous body under Ministry of Women and Child Development (MWCD) has revised its guideline on 24th June, 2016 to provide scholarship to a child who is orphan or destitute and is residing in a Child Care Institution (CCI) and has done well in his/her school by securing atleast 70% marks. The child should not be receiving any assistance on regular basis from any other sources towards his/her education. Scholarship is available till the child completes present course of education for which the scholarship has been sanctioned. The scholarship is provided through National Children's Fund, a trust created by MWCD and managed by NIPCCD. The State/UT-wise data for the last three years and the current year is not available.
- (d): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) through State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection, including orphan children i.e. upto the age of 18 years as defined in Juvenile Justice (Care and Protection of Children) Act, 2015. ICPS provides for setting up of Child Care Institutions (CCIs) including homes of various types viz. Children Homes, Specialized Adoption Agencies (SAAs) for providing care and rehabilitation services to children in need of care and protection. The programmes and activities at these CCIs inter-alia include age-appropriate education, access to vocational training, recreation, health care, counselling etc. Further ICPS also provides for, after care services for such persons i.e. after the age of 18 years to help sustain them during the transition from institutional to independent life.
